

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 79 of 2020

IN THE MATTER OF:

M/s Erofab Exports Pvt. Ltd. & Ors.

...Appellants

Versus

M/s Gartex Insta Apparels Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Siddhant Buxy, Advocate.

For Respondent: Mr. Amit Pai, Advocate for R-1, 2 & 3.

O R D E R
(Virtual Mode)

10.09.2020 The Learned Counsel for the Appellant wants time to file Rejoinder. Rejoinder may be filed within a week. The Learned Counsel for both sides say that there is possibility of Settlement. Parties may try for the Settlement before the next date.

List the Appeal 'For Admission (After Notice)' on **12th October, 2020.**

Interim Order to continue.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)